

put the questions. I do not appreciate it and I do not understand it.

**SHRI M.V. CHANDRASHEKARA MURTHY:** Sir, it is question of four crores of Kannadigas. You cannot neglect them.

**SHRIMATI CHANDRA PRABHA URS:** Sir, it is a vital issue.

**MR. SPEAKER:** You can take it up at a proper time.

*(Interruptions)*

**SHRI M.V. CHANDRASHEKARA MURTHY:** Sir, we are not prepared to tolerate all these things. *(Interruptions)*

**MR. SPEAKER:** Please take your seats. You are not helping yourselves; you are not helping the Parliament. You do not know, how to use the devices. You could have asked for the statement; the Government is going to make a statement.

*(Interruptions)*

**MR. SPEAKER:** You speak to me one by one and I will try to help you. Now all of you sit down and let one Member speak.

*(Interruptions)*

**SHRI M.V. CHANDRASHEKARA MURTHY:** It is a very sensitive issue Sir. It involves four crores of Kannadigas. It is the question of life and death of the people in Karnataka. The recent decision of the Government of India gazetting the interim order of the tribunal is going to be a death blow to the entire Karnataka. We, Members of Parliament and Legislatures, all of us, met and submitted a memorandum to the Prime Minister and requested him to use his good offices to settle the issue amicable and negotiable. But inspite of that they have decided to gazette it. We want a blanket assurance from the Government of India, either by the Prime Minister or by the Water Resources Minister that the interest of both the States-Karnataka and Tamilnadu, the

concerned States-will be safeguarded and the issue will be settled negotiably.

**MR. SPEAKER:** Would you be satisfied if something of that kind comes out?

**SHRI M.V. CHANDRASHEKARA MURTHY:** Definitely Sir.

**MR. SPEAKER:** Okay, you wait until 12 o'clock.

Now we shall take up Question No. 284.

11.08 hrs.

#### ORAL ANSWERS TO QUESTIONS

*[English]*

#### Impact of Industrial Policy on Labour

\*284. **SHRI LOKANATH CH-  
ODHARY:**  
**SHRI RABI RAY:**

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have constituted a special tripartite committee to consider the impact of the changes in industrial policy on labour;

(b) if so, the composition of the committee; and

(c) the time by which the committee is likely to submit its report?

**THE MINISTER OF STATE OF THE  
MINISTRY OF COAL (SHRI P.A. SANGMA):**  
(a) to (c). A statement is laid on the table of the House.

#### STATEMENT

A special Tripartite Committee has been constituted by the Government to consider the impact of the new industrial policy on the

problems affecting labour and other related matters and make appropriate recommendations. The composition of the Committee is given in the Annexure. The Committee would meet from time to time and make

recommendations on various issues concerning the subject.

The composition of the Special Tripartite Committee is as follows:

(I) *Government*

(A) <i>Central government</i>		<i>Number of seats</i>
<i>1</i>	<i>2</i>	<i>3</i>
1.	Ministry of Labour	1
2.	Ministry of Industry (Dpt. of Industrial Development)	1
3.	Ministry of Industrial (Deptt. of Public Enterprises)	1
4.	Ministry of Finance	1
5.	Planning Commission	1
<b>Total</b>		<b>5</b>

(II) *Employers*

(i)	Council of Indian Employers	8
(ii)	All India Manufactures Organisation.	2
<b>Total</b>		<b>10</b>

(III) *Workers*

1.	Indian National Trade Union Congress	3
2.	Bhartiya Mazdoor Sangh	2
3.	Hind Mazdoor Sabha	1
4.	United Trades Union Centre (LS)	1
5.	All India Trade Union Congress	1
6.	Centre of Indian Trade Unions	1
7.	National Labour Organisation	1
<b>Total</b>		<b>10</b>

**SHRI LOKANATH CHOUDHURY:** In the reply the Minister said that the impact of new industrial policy on the industry will be considered by the Committee constituted by the Government. In the reply it is also said that the Committee would recommend to the Government about the appropriate measures on this Government about the appropriate measures on this impact concerning the labour. I want to know what was the necessity and reasons for the Government to go in for the passing of the Sick Industries Bill without waiting for the recommendations of the Tripartite Committee. I want the specific reasons because of which the Government went to pass the Sick Industries Bill without the recommendation of this Committee. Does it not appear that the Committee is superfluous?

**SHRI P.A. SANGMA:** On the 17th September the delegation of the trade union leaders met the Finance Ministry as well as the Prime Minister. In that meeting they pleaded that a special tripartite committee should be constituted to go into the effect of the new industrial policy. Because of this plea of the trade union leaders, the Prime Minister and the Finance Minister agreed to their proposal. As a result of that, this Committee was constituted on the 12th of November. This Committee has come in to existence because the trade unions themselves wanted to study the effect of the new industrial Policy. That is why, this Committee was constituted.

**SHRI LOKANATH CHOUDHURY:** I wanted to know as to why they have formulated the Bill. They wanted to constitute a Committee which would recommend to them about this. I wanted to know the specific reasons as to why they have brought forward the Bill immediately. Does it not give an opinion that this Committee is superfluous one? Will it not be treated as superfluous one?

**SHRI P.A. SANGMA:** I do not think so.

**SHRI LOKANATH CHOUDHURY:** This is my second supplementary. What was the basis of nominating the members of different

trade unions in it; may I know whether the trade unions have objected to it and if so, what are their objections? This is the first part of the question. The second part is may I know whether the Government has sent a report about 46 industries to be discussed in the tripartite meeting and if which are these 46 industries?

**SHRI P.A. SANGMA:** The basis of the composition of the Special Tripartite Committee is on the basis of the composition of the Standing Labour Committee where the trade union leaders have their representatives, on the basis of the verified membership. So, we have strictly followed the Standing Labour Committee minus the State Governments. That is the basis. It is true that some of the trade union leaders have represented to us that they should be given more representation in the Tripartite Committee and we are examining that.

[Translation]

**SHRI RABI RAY:** Mr. Speaker, Sir, I think he agrees to it that being a Minister it is his first duty to protect the interest of the labour class. I would like to know whether the Government's attention was drawn towards the statement made by Shri Ramanujam, the Chairman of INTUC in which he had clearly stated that before referring the sick units of Public Undertakings to BIFR, the Government should have taken the advice of the Tripartite Committee. So I would like to know the reasons as to why it was decided to refer the sick units to BIFR instead of referring them to Tripartite Committee?

[English]

**SHRI P.A. SANGMA:** The Committee was constituted on the 12th of November. I took the earliest opportunity of calling for an informal meeting of the representatives of the trade unions on the 17th of November. When we met on that day, all the trade union leaders including Shri Ramanujam, as rightly referred to by the hon. Member, have pleaded that before any sick unit is referred to the BIFR, it should be discussed in this Tripartite

body. That was the unanimous suggestion of labour side of the Special Tripartite Committee. We have fixed the date as 21st of December to discuss this matter. A status paper has been prepared on the heavily losing public sector units and this paper has been circulated to the trade union leaders. The first meeting will be held at Bombay on the 21st of this month.

**SHRI VIDAY NAVAL PATIL:** Sir, we see that there are about seven trade unions in the list of the Tripartite Committee. More the number of trade unions, more the problems in the industry, if we see it from the other angle. Due to the union activities, a lot of holidays are there. There are also national holidays, optional holidays and holidays for union activities. That is why, the production suffers. We have seen that the jaundice of strikes has written off majority of the textile industries in Bombay. So, I would like to know from the Hon. Minister whether in the agenda of this tripartite committee, the issue of strikes, which has formed a major threat to the industrial production, is on the agenda of this committee or not.

**SHRI P.A. SANGMA:** The agenda for the first meeting, that is on the 17th of this month, is purely confined to the status of the heavily losing public sector units. However, we have decided that at every meeting, we will take up the important issues. We will discuss all these important issues and keep on giving our recommendations to the Government.

[Translation]

**SHRI GEORGE FERNANDES:** Mr. Speaker, Sir, I think, like other policies, the Government have also brought this industrial policy before us to make a mockery of it. It has been told that a special committee has been constituted to make assessment of the industrial policy and to make proper recommendations to the Government. Is the Government aware of the fact that under this industrial policy, 50 lakh people are being rendered job-less in fishery industry alone? When the Government have allowed non-

resident Indians to enter this field with their modern equipments, the small fishermen, who do fishing with their boats during the night and their ladies sell them in the market, will become jobless. One more example I would like to cite that under this policy the number of employees in the Railway which is about 16 lakh and 25 thousand today will be reduce to 9 lakhs 50 thousand only. It has been published in the report of RITES. Either the Government have published it or it has itself leaked out it to the Newspapers. I have cited these two examples only and I can cite hundreds of such examples. So I would like to know from the Government whether it would refer such matters to the committee and if the committee recommends that multinational companies should not be allowed, will the Government accept its recommendations? If the committee recommends that the Government policy to curtail employment opportunities in the name of modernisation is not correct, will the Government accept such recommendations?

**SHRI P.A. SANGMA:** Sir, all issues connected with the welfare of the labour as a result of the new industrial policy will be discussed in this tripartite committee. I do not have the details of the cases which have been referred to by the hon. Member. But, I think, we are going into all the aspects of the impact of industrial policy.

As far as this committee is concerned, it has no authority to take any decision. The role of this tripartite committee is to make recommendations to the Government.

[Translation]

**SHRI GEORGE FERNANDES:** Mr. Speaker, the question him was very clear if the Government will accept those recommendations? (Interruptions)

[English]

They are going to finish our jobs. Computerisation in the railways is going to reduce the jobs by 40 per cent. According to your own statement, this order will be beside.

If the committee makes such a recommendation, will you accept that recommendation?

**SHRI P.A.SANGMA:** Sir, I am actually a part of this tripartite committee because I am chairman of this committee. So, my duty as a member and as chairman of this special tripartite committee is to give recommendations to the Government. Therefore, I cannot say whether the Government will accept because our duty is to give recommendations.

**SHRI MUKUL BALKRISHNA WASNIK:** In view of the serious misgivings about the industrial policy and its adverse impact on labour, several trade unions have called an industrial strike recently. May I know from the hon. Minister whether the Government has made any assessment about the loss incurred due to this industrial strike?

**MR. SPEAKER:** This question does not arise out of the main question.

[Translation]

**SHRI SATYANARAYAN JATIYA:** Mr. Speaker, Sir, at present the condition of industrial workers is very bad. I would like to know as to what would be their condition under the new industrial policy and from this point of view what is the intention of the Government on the recommendations of the Committee? As Shri George Fernandes was just saying about fishery, the condition of textile industry is also going from bad to worse which has rendered lakhs of textile employees jobless. So, I would like to know as to what remedial measures are being taken by the Government to provide relief to the workers?

[English]

**MR. SPEAKER:** Your question does not arise out of this question.

**SHRI M. SAYEED:** I want to know from the hon. Minister as to whether or not the Government is bringing the Bill and

hastening the passing of the Bill on labour participation so as to remove this misapprehension in the minds of the trade unionists.

**MR. SPEAKER:** This question is about the impact of the Industrial Policy.

**SHRI P.A.SANGMA:** This supplementary does not arise out of the main question. (Interruptions)

**SHRI AMAL DATTA:** It is apparent that they do not understand the question and answer. They do not understand what for the Committee is set up. (Interruptions)

**SHRI SOBHANANDREESWARA RAO VADDE:** Sir, through you, I would like to ask the hon. Minister whether or not the Government will add another term also for to examination by this Committee, that is, the impact of the import of foreign technology and capital which are further going to increase the unemployment problem that is being faced by the country at the present moment. In view of such circumstances, will this Committee examine this aspect also and suggest some remedial measures to help in further increasing the employment opportunities to the people of this country and at the same time, invite foreign technology and capital?

**SHRI P.A.SANGMA:** In fact, I took the first meeting with the leaders of the trade unions on the 17th and they have pleaded for expanding the scope and the terms of reference of the Special Tripartite Committee. The suggestion was that this Committee should not only go into the effect of the labour policy but its scope should be on the entire economy as such. This was the suggestion made by the members of the trade unions. We are examining this suggestion also.

#### Report of BICP on Drug Prices

\*285. **SHRI HARIN PATHAK:**  
**SHRI DHARMANNA MON-**  
**DAYYA SADUL:**

Will the PRIME MINISTER be pleased to state: